

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2166 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1056 of 2019

In the matter of:

Rajesh Goyal

....Appellant

Vs.

Babita Gupta & Ors.

....Respondents

Present:

Appellant:

Mr. Abhijeet Sinha, Mr. Saurabh Jain, Mr. Sandeep Bhuraria, Mr. Aman Anand, Advocates.

Respondents:

Mr. Praful Jindal, Mr. Rajesh Gupta, Mr. Anubhav Mehrotra, Mr. Rupesh Kumar, Advocates for impleader.

Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika Sharma, Advocates for India Bulls

Mr. Gaurav Katiya, IRP, Mr. Rishabh Jain, Advocate for IRP.

Mr. Sudeep Kumar Shrotriya, Advocate for R1-3

Mr. Kumar Anurag Singh, Mr. Zain A. Khan, Advocates for FC

Mr. Amandeep Singh, Advocate for intervenor for RG Luxury Home Buyers

Mr. Rudreshwar Singh, Mr. Gautam Singh, Advocates for Jan Kaliyan Samiti

Mr. Manoj Kumar, (legal heard, IIFL, FC)

Mr. Nishant Piyush, Advocate for FC

Mr. Ram Sharma, Advocate for IIFL.

Contd/-.....

ORDER
(Through Virtual Mode)

07.01.2021: Hearing stands concluded. Order reserved.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

AR/g